

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/07/2017 AT 10.30 AM**

**PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI. S.VIJAYARAGHAVAN MEMBER-TECHNICAL**

APPLICATION NUMBER :

PETITION NUMBER : TCA/59/CAA/2017

NAME OF THE PETITIONER(S) : ATHIROS COMMUNICATIONS INDIA PVT LTD & 3 ORS.

NAME OF THE RESPONDENT(S) :

UNDER SECTION : 230

S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM		

1. P.Giridharan


Dominic S. David

Counsel for
Applicant



ORDER

Counsel for petitioner present. He filed an application in C.A.No.951/2016 (I.A.) wherein the prayer has been made to make an amendment under clause 4.1.1.(d) and 4.1.2 of the scheme as amended scheme annexed as Annexure-20 and prayed for approval and confirmation of the proposed amendment. It is on record that the Hon'ble High Court, Karnataka on 29.11.2016 has passed an order allowing the CP and directed the applicant to file amended scheme as well as the petition within a period of three weeks time. We are concerned with the applicant company viz., Athiros Communications India Private Ltd (1st Transferor company). We also approve and confirm the amendment made in the said process of the Scheme and permit the applicant to present the petition on or before next date of hearing. **Put up on 02.08.2017 at 10.30 A.M.**


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)